

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ZUBERI FIBRES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>ZUBERI FIBRES PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	02/05/2003
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21093DL2003PTC215938
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 710, 7th floor Hemkund Chamber, 89, Nehru Place, New Delhi - 110019
6.	Insolvency commencement date in respect of corporate debtor	<b>3rd November, 2022</b>
7.	Estimated date of closure of insolvency resolution process	<b>2nd May, 2023</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Devinder Kumar <b>Reg. No.:</b> IBBI/IPA-002/IP-N00482/2017-2018/11380
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Flat 362, Heritage Tower, Sector 3, Plot-I, Dwarka, New Delhi,- 110078 <b>Email:</b> <a href="mailto:devip310505@yahoo.com">devip310505@yahoo.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Office: 1203, Vijaya Building, 17 Barakhamba Road, Connaught Place, New Delhi-110001 <b>Email:</b> <a href="mailto:ip.zuberi.a@gmail.com">ip.zuberi.a@gmail.com</a>
11.	Last date for submission of claims	<b>17th November, 2022</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Relevant forms for the submission of claims can be downloaded from the website of <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> .  Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ZUBERI FIBRES PRIVATE LIMITED** ON **3rd November, 2022**.



The creditors of **ZUBERI FIBRES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 17th November, 2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



Devinder Kumar

Interim Resolution Professional

IBBI/IPA-002/IP-N00482/2017-2018/11380

**Date: 05.11.2022**

**Place: New Delhi**